

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL MISCELLANEOUS PETITION NOS. 9929-9930 OF 2015

(Applications for condonation of delay in filing Special Leave Petitions)

IN

PETITION FOR SPECIAL LEAVE TO APPEAL(CRL.) NOS. OF 2015

State of Uttar Pradesh

...Petitioner(s)

VERSUS

Banti & Ors.

... Respondent(s)

OFFICE REPORT

The matter above mentioned has been filed by Mr. Abhishth Kumar, Advocate on behalf of Petitioner against the Judgment and Order dated 19th November, 2013 of the High Court of Judicature at Allahabad, Uttar Pradesh in Capital Case No. 7747/2009 with Death Reference No. 17 of 2009.

It is submitted that the above-mentioned matter is barred by time by 431 days and Counsel has filed an application for condonation of delay in filing the same.

It is further submitted that SLP (Crl.) Nos. 9013-9014 of 2014 arising out of same Judgment were listed before this Hon'ble Court on 10th November, 2014 when the Court was pleased to direct issue of notice. Matter is pending for hearing. Copy of Record of Proceedings dated 10th November, 2014 is annexed as Annexure P-9 in SLP paper books at page no.241.

The applications above mentioned are listed before the Hon'ble Court with this office report.

DATED this the 12th day of June, 2015.

Sd/-

ASSISTANT REGISTRAR

COPY TO:

Mr. Abhishth Kumar, Advocate
203, New Lawyer's Chambers, S.C.I., N.D.